

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 68 OF 2016 & IA NO. 175 OF 2016**  
**AND**  
**APPEAL NO. 69 OF 2016 & IA NO. 176 OF 2016**

**Dated: 11<sup>th</sup> September, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Ltd.**

**.... Appellant(s)**

**Vs.**

**Punjab State Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Suparna Srivastava  
Ms. Sanjna Dua

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

**ORDER**

Learned counsel for the appellant seeks three weeks time to file rejoinder. She may take steps to file the same on or before 03.10.2017 after serving copy on the other side.

List the matter on **16.10.2017**.

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**